## For Immediate Release

## TELECOM REGULATORY AUTHORITY OF INDIA

TRAI notified "Telecommunication Consumers Education and Protection Fund (Sixth Amendment) Regulations, 2024"

New Delhi, 14th June, 2024: Telecom Regulatory Authority of India (TRAI) today notified **Telecommunication Consumers Education and Protection Fund (Sixth Amendment) Regulations, 2024**.

- 2. The Principal regulations i.e. the Telecommunication Consumers Education and Protection Fund Regulations, 2007 (6 of 2007) dated 15.06.2007 provide basic framework for depositing unclaimed money of consumers by Telecom Service Providers, maintenance of the Telecommunication Consumers Education and Protection Fund and other related aspects.
- 3. During the course of time need was felt to amend the Principal regulations regarding the following:
- (i) Provision for utilisation of fund for expenses related to proper maintenance & audit of accounts, and for the participation of representatives of consumer groups for attending the meetings of the Committee for Utilization of Telecommunication Consumers Education and Protection Fund (CUTCEF).
- (ii) Permitting any scheduled bank for the purpose of depositing the amounts of the Telecommunication Consumers Education and Protection Fund.
- 4. In this regard, a draft amendment was released for comments on 24.07.2023. After considering the comments of the stakeholders, the Authority notified the sixth amendment to the principal regulations today.
- 5. The Telecommunication Consumers Education and Protection Fund (Sixth Amendment) Regulations, 2024 may be accessed from TRAI website www.trai.gov.in.
- 6. In case of any clarifications, Shri Anand Kumar Singh, Advisor (CA&IT), TRAI may be contacted at Telephone: 011-20907756 or email ID: advisorit@trai.gov.in.

(Mahendra Srivastava) Secretary-in-Charge (TRAI)